

THE PRESIDENT'S PENSION (AMENDMENT) ACT, 1962

No. 24 OF 1962

[28th June, 1962]

An Act to amend the President's Pension Act, 1951.

BE it enacted by Parliament in the Thirteenth Year of the Republic of India as follows:—

1. This Act may be called the President's Pension (Amendment) Act, 1962. Short title.

2. Section 2 of the President's Pension Act, 1951 (hereinafter referred to as the principal Act) shall be re-numbered as sub-section (1) thereof and— Amendment of section 2.

(i) in sub-section (1) as so re-numbered, the proviso shall be omitted; and

(ii) after sub-section (1) as so re-numbered, the following sub-sections shall be inserted, namely:—

“(2) Subject to any rules that may be made in this behalf, every such person shall, for the remainder of his life, be entitled—

(a) to secretarial staff and office expenses, the total expenditure on which shall not exceed twelve thousand rupees per annum; and

(b) to medical attendance and treatment, free of charge.

(3) Where any such person is re-elected to the office of President, he shall not be entitled to any benefit under this section for the period during which he again holds that office.”

Amendment
of section 4.

3. In section 4 of the principal Act, for the word "pension", the word "sum" shall be substituted.

Insertion of
new section
5.

4. After section 4 of the principal Act, the following section shall be inserted, namely:—

Power to
make rules.

"5. The Central Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act."